

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 87569 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/688/18-19 dated 16/01/2019 passed by the Commissioner(Appeals) of GST & Central Excise, Nashik)

M/s Jilha Krida Sankul Karykari Samiti

.....Appellant

Shri Chatrapati Shivaji Maharaj Jilha
Krida Sankul, Jalgaon
Maharashtra- 425001

VERSUS

C.C.E. & S.T., NASIK

.....Respondent

Null Kendr. Rajaswa Bhawan,
Old Agra Road...GAdkari Chowk,
Nasik, Maharashtra-422002

APPERANCE:

None for the Appellant

Mr. Nitin Ranjan, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85300/2020

Date of Hearing: 19.02.2020

Date of Decision: 19.02.2020

PER: AJAY SHARMA

None for the Appellant. With the assistance of Learned Authorise Representative I have gone through the case records. As per the records, the Appellants have already applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final

settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 17.12.2019.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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